

RAJASTHAN HIGH COURT, JODHPUR

**ORDER**

No. Estt (RJS) 76/2009

Date : 10.07.2009

The following officers are appointed / posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

| S.No. | Name of Officer with present post | Name of the Court(s) of which the Presiding Officer appointed in addition to his own duties |
|-------|-----------------------------------|---|
|-------|-----------------------------------|---|

**SARVA SHRI/MS.:**

**ALWAR JUDGESHIP**

- |    |   |                               |
|----|---|-------------------------------|
| 1. | Resha Yadav<br>CJ(JD)-JM, Kishanganribas  | - CJ(SD)-ACJM, Kishanganribas |
| 2. | Rama Shanker Verma<br>CJ(SD)-ACJM, Behror | - ACJ(SD)-ACJM No.1, Behror   |

**BHILWARA JUDGESHIP**

- |    |   |  |
|----|---|--|
| 1. | H.R. Punia<br>DJ, Bhilwara                  | - Spl. Judge, SC/ST Cases Court, Bhilwara                        |
| 2. | Uma Shanker Vyas<br>ADJ(FT) No.2, Bhilwara  | - Judge, Spl. Court, Atrocities on Women & Dowry Cases, Bhilwara |
| 3. | Ramesh Chandra Parook<br>ADJ No.1, Bhilwara | - ADJ, Gulabpura   |
| 4. | Arun Kumar Dubey<br>ACJ(SD)-ACJM, Bhilwara  | - CJ(SD)-ACJM, Mandargarh  |

**BUNDI JUDGESHIP**

- |    |                                     |                   |
|----|-------------------------------------|-------------------|
| 1. | Mohd. Anwar Ali,<br>ADJ No.2, Bundi | - ADJ No.1, Bundi |
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**CHITTORGARH JUDGESHIP**

- |    |   |                                  |
|----|---|----------------------------------|
| 1. | Idudin,<br>ADJ No.1 Chittorgarh.                      | - ADJ No.2, Chittorgarh          |
| 2. | Krishna Chandra Mod<br>ACJ(SD)-ACJM No.1, Chittorgarh | - ACJ(SD)-ACJM No.2, Chittorgarh |
| 3. | Akhilesh Kalyan<br>CJ(JD)-JM, Begun                   | - CJ(SD)-ACJM, Begun             |
| 4. | Kaldeep Sutkarar<br>CJ(JD)-JM, Mandaliya              | - CJ(JD)-JM, Dunga               |

**CHURU JUDGESHIP**

- |    |                                 |              |
|----|---------------------------------|--------------|
| 1. | Moti Singh Rathore<br>DJ, Churu | - ADJ, Churu |
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2. Baldeo Ram - ADJ, Ratangarh  
ADJ, Sujangarh

DHOLPUR JUDGESHIP

1. Paran Mal Baidha - ADJ, Dholpur  
Judge, Spl. Court for Dacoity  
Cases, Dholpur
2. Ram Niwas Jat - ADJ(FT) No.2, Dholpur  
ADJ(FT) No.1, Dholpur

GANGANAGAR JUDGESHIP

1. Kailash Chandra Sharma - Spl. Judge, SC/ST Cases Court,  
DJ, Ganganagar Ganganagar
2. Yogesh Chandra Swami - ADJ, Raisinghnagar  
ADJ, Karanpur
3. Ambika Soni - CJ(SD)-ACJM, Raisinghnagar  
CJ(D)-JM, Raisinghnagar
4. Mahender Pratap Boniwal - CJ(SD)-ACJM, Anoopgarh  
CJ(D)-JM, Anoopgarh

JAIPUR CITY JUDGESHIP

1. Chandra Bhan - Spl. Judge, SC/ST Cases Court,  
Spl. Judge, Sui Niwaran Cases Jaipur City.  
Court, Jaipur City.
2. N.P. Bhandari - ADJ No.5, Jaipur City  
ADJ No.9, Jaipur City

JAIPUR DISTRICT JUDGESHIP

1. Havendra Singh - ADJ No.1, Jaipur District  
ADJ(FT) No.1, Jaipur District
2. Ajay Singh - ADJ No.2, Jaipur District  
ADJ(FT) No.2, Jaipur District

JODHPUR JUDGESHIP

1. Mahendra Kumar Mohita - ACJM (Economic Offences),  
ACJM (CBI Cases), Jodhpur Jodhpur

MERTA JUDGESHIP

1. Mani Shanker Vyas - Spl. Judge, SC/ST Cases Court,  
DJ, Merta Merta

PALI JUDGESHIP

1. Omi Purohit - ACJM (Communal Riots),  
CJ(SD)-CJM, Pali Pali

SIKAR JUDGESHIP

1. C.K. Songara - ADJ, Neern Ka Thana  
ADJ No.2, Sikar

2. Sonia Beniwal - ACJ(SD)-ACJM, Sikar  
ACJ(JD)-JM No.1, Sikar

UDAIPUR JUDGESHIP

1. Bhuvan Goyal - ADJ No.1, Udaipur  
ADJ(FT) No.1, Udaipur
2. Surya Prakash Kakra - ADJ No.2, Udaipur  
ADJ(FT) No.4, Udaipur
3. Phool Chand Jhanjharla - ADJ No.3, Udaipur  
ADJ(FT) No.5, Udaipur

NOTE :-

1. The officers who have been appointed as P.O. of our lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,

REGISTRAR (J.M.N.)